

**GOVERNMENT OF INDIA  
INFORMATION AND BROADCASTING  
LOK SABHA**

UNSTARRED QUESTION NO:971  
ANSWERED ON:20.03.2012  
RECOVERY OF DUES  
Bhadana Shri Avtar Singh

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

- (a) whether the Government/Doordarshan has appointed arbitrators for recovery of dues amounting to several crores of rupees from the producers;
- (b) if so, the total fees paid so far to the arbitrators;
- (c) whether the Government/Doordarshan have sought any legal opinion from the Law Ministry and other autonomous body for recovery of such dues;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION & BROADCASTING (SHRI C.M. JATUA)

(a)&(b): Prasar Bharati has informed that former Judges of the Supreme Court and High Courts have been appointed as Arbitrators in 27 cases for a total claim of 395,09,09,803/- for Doordarshan and a sum of 204,29,450/- has been paid to the Arbitrators as fee.

(c)to(e): Prasar Bharati has informed that as per Arbitration clause contained in the agreements with the producers and agencies, when a dispute is covered by an arbitration agreement, it cannot be adjudicated upon by any other judicial authority. Accordingly, Doordarshan initiates recovery proceedings with Arbitral Tribunal only.